

Nayvell, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-292/67.]
- (2) (i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1955-56, along with the Audited Account; and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-186/67.]
- (3) (i) A copy of the Annual Report of the Manganese Ore (India) Limited Nagpur, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company [Placed in the Library. See No. LT-187/67.]

**REPORT OF S.T.C. AND EXPORT OF RUBBER BELTING (INSPECTION) RULES**

The Deputy Minister in the Ministry of Commerce (Shri Ramesh Chandra) (On behalf of Shri Dinesh Singh):

I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation. [Placed in the Library. See No. LT-294/67.]
- (2) A copy of the Export of Rubber Belting (Inspection) Rules, 1966, published in Notification No. S.O. 848 in Gazette of India dated the 13th March, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in the Library. See No. LT-295/67.]

**TERRITORIAL ARMY (FIRST AMENDMENT) RULES**

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh) On behalf of Shri Bali Ram Bhagat: I beg to lay on the Table a copy of the Territorial Army (First Amendment) Rules, 1967, published in Notification No. S.O. 92 in Gazette of India dated the 18th March, 1967, issued under section 14 of the Territorial Army Act, 1948. [Placed in the Library. See No. LT-296/67.]

**STATEMENT SHOWING ACTION TAKEN ON ASSURANCES ETC.**

Dr. Ram Subhag Singh (On behalf of Shri I. K. Gujral): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertak-